

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM


PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : TCP/461/ (IB)/2017
NAME OF THE PETITIONER(S) : KEC INTERNATIONAL LTD
NAME OF THE RESPONDENT(S) : CETHAR LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel for Respondent present. No representation on behalf of the petitioner. Counsel for Respondent submitted that the Corporate Insolvency Process has already been initiated against the Corporate Debtor vide order dated 16.06.2017 passed in C.P.511/IB/2017 in the matter of M/s.Lloyd Insulations India Ltd. Therefore, the petition is disposed of, with a direction to the Corporate Debtor to file claim before the Interim Resolution Professional in terms of the order dated 16.06.2017. The Registry is directed to communicate this order to the operational creditor and the corporate debtor. Accordingly, the petition is disposed of.


(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)